

OPEN COURT.

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH,
Allahabad.

Allahabad This The 9th February, 1999.

ORIGINAL APPLICATION NO: 1520 of 1992.

Coram: Hon'ble Mr. S. Dayal, A.M.,
Hon'ble Mr. S.K. Agrawal, J.M.,

Union of India - Through
The Divisional Railway Manager,
Northern Railway, Moradabad. Applicant.
(C/A Sri Govind Saran) Advocate.

Vs.

1. Commissioner Workman's Compensation
Act, 1923.

2. Smt. Poonam widow of late
Sri Harsaran, resident of village
Useda, Post Useda, district;
Bulandshahr. Respondents.
(C/R Sri Y.K. Sinha and
Sri SK. Mehta, Advocate).

Order.

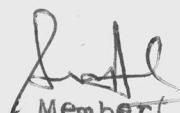
(By: Hon'ble Mr. S. Dayal, A.M.)

This application is under section 19 of the
Administrative Tribunals Act, 1985. The applicant has
sought relief for setting aside the order of the
Commissioner Workman's Compensation Act, 1923
awarding compensation of Rs36756/- with an interest
of Rs16800/- and penalty as imposed to the applicant
Smt. Poonam.

It is now a settled position of law that such matters
are not within the jurisdiction of the Central Administ.

2.

...rative Tribunal, therefore, this application is dismissed.
The applicant may seek his relief before a proper forum
if so advised.


Member (J).


Member (A).

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